IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-16/173/ND/2017

IN THE MATTER OF:

M/s. RMB Financila Services Ltd.

.. PETITIONER

SECTION:

Under Section 441 (92, 96 & 137)

Order delivered on 26.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant

: Mr. Sunil Kumar, Co. Secretary

For the Respondents

: -

<u>ORDER</u>

Learned Counsel for the applicant/petitioner is present. It is stated that a copy of the application has been duly served to the ROC on 23.10.2017 itself.

The petitioner has filed proof of service in relation to the service of the application on the ROC on 23.10.2017 vide diary No.3713 before the Registry of the Tribunal in compliance with the order of this Tribunal. However, none is present for the ROC despite service of the application.

In the circumstances, the petitioner is allowed to withdraw this application filed before this Tribunal in order to seek compounding before the Criminal Court in which prosecution is pending and hence, this application is dismissed as withdrawn.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 26.10.2017